

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1181/2020**

This the 14<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Amina Akhter age 45 years, W/o Altaf Hussain R/o Khomanie Chowk  
Bemina Srinagar, Working as Teacher in Education Department.

.....Applicant

(Advocate: Mr. Dinesh Verma)

**Versus**

1. Union Territory of Jammu and Kashmir through Secretary to Government School Education Department, Civil Secretariat, Jammu/Srinagar-180001
2. Director School Education, Kashmir-190001.
3. Chief Education Officer, Srinagar-190001.
4. Zonal Education Officer, Zone Batmaloo Srinagar-Pin Code-190009.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. A.A.G.)



**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**



At the outset, learned counsel for the applicant submitted that he will be satisfied if a direction is given to the respondents/competent authority to release the arrear of pay in favour of applicant within a specified period.

2. In view of the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to release the arrear of pay to the applicant in accordance with existing Rules within a period of one month from the date of a receipt of a certified copy of the order.

3. It is made clear that we have not entered into the merit of the case. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*